

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.17/2000

Tuesday this the 11th day of January, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. J.L. NEGI, ADMINISTRATIVE MEMBER

V.Rajendran, SS/o V.Anandan,  
aged 49 years  
Stenographer Gr.II  
Director of Medical & Health Services,  
Kavarathi. ...Applicant

(By Advocate Mr. Pülikool Aboobacker)

V.

1. Union of India, represented by the Secretary, Ministry of Home Affairs, New Delhi.
2. The Administrator, Union Territory of Lakshadweep, Kavarathi.
3. The Collector Cum Development Commissioner, Union Territory of Lakshadweep, Kavarathi.
4. P.K.M. Kutty  
Stenographer Grade II  
Secretariat, Kavarathi. ...Respondents

(By Advocate Mr. P.R.R.Menon (represented by Sajeev)

The application having been heard on 11.1.2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant, who is a Stenographer Gr.II under the Director of Medical and Health Services, Kavarathi, Lakshadweep is aggrieved by the alteration in seniority to his detriment placing him at Sl.No.20 while respondent No.4 has been placed at Sl.No.13, though according to the earlier seniority list the applicant was senior to the 4th respondent. Coming to know of the alteration in the seniority to his detriment in the

seniority list A6, the applicant made a representation to the second respondent on 26.8.99. It is stated by the applicant that the seniority list (A6) was not communicated to him. But immediately on coming to know of the publication of A6 seniority list, he made the representation. The applicant prays that the impugned seniority list A6 may be set aside to the extent it is detrimental to him and ~~xxx~~ a direction ~~xx~~ be given to the respondents to issue seniority list afresh considering the seniority of the applicant and refixing the rank of the applicant above the 4th respondent.

2. When the application came up for hearing today, learned counsel on either side agree that the application may be disposed of with a direction to the second respondent to consider the A7 representation after giving notice to Respondent No.4 and to give the applicant an appropriate reply within a reasonable time.

3. In the result, in the light of what is stated above, the application is disposed of directing the second respondent to consider the A7 representation giving notice to Respondent No.4 and to give the applicant an appropriate reply within a period of three months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 11th day of January, 2000

J.L. NEGI  
ADMINISTRATIVE MEMBER

A.V. HARIDASAN  
VICE-CHAIRMAN

JKS

List of Annexures referred to:

Annexure.A6: True copy of the seniority list.  
F.No.19/2/83-SS(CC)(3) dated 10.11.1997.

Annexure.A7: True copy of the representation submitted  
by the applicant before the 2nd respondent  
dated 26.8.1999.

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